

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO. 063/00766/2018

Chandigarh, this the 4th day of July, 2018

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Balwinder Singh son of Sh. Suram Chand r/o VPO Darkati, Tehsil Jawali, District Kangra, H.P., presently working as Chief Booking Supervisor (CBS), Northern Railway, Bharmar, Tehsil Jawali District Kangra-HP (Group-C) age 57 years.

....APPLICANT

(Argued by: Shri Umesh Kanwar, Advocate)

VERSUS

1. Sr. Divisional Personnel Officer, Northern Railway, Firozpur, Punjab-1520001.
2. Urmila Devi, w/o Sh. Vijay Kumar, presently working as Senior Commercial Clerk (SCC) Jawalamukhi, Tehsil & District Kangra H.P. 176029.

....RESPONDENTS

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

The applicant in the present Original Application (O.A.) has impugned his transfer order dated 6.3.2018 (Annexure A-2), transferring him from Bharmar to Jammu Tawi (J & K).

2. When, the learned counsel was confronted with the legal proposition that this Tribunal cannot interfere in the transfer orders unless the same are violated by malafide or are in violation of any statutory rules/instructions or are ordered as a measure of

punishment, he submitted that the applicant has made a representation dated 19.3.2018 for cancellation of his transfer order on medical ground before approaching this Tribunal, but the same has not been answered by the respondents till date. Therefore, he submitted that the present O.A. be disposed of with a direction to Competent Authority to decide his pending representation within a time bound manner.

3. Considering the above, the O.A. is disposed of with a direction to Competent Authority amongst the respondents to consider and decide his indicated representation by passing a reasoned order thereon within a period of 15 days from the date of receipt of certified copy of this order. The order so passed be communicated to the applicant.
4. The disposal of O.A. will not be construed as an expression of an opinion on merits of the case.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 04.07.2018

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